

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Excise Miscellaneous Application No. 61142 of 2024

(on behalf of the Department)

in

Excise Appeal No. 60450 of 2016

[Arising out of Order-in-Appeal No. JNK-EXCUS-000-APP-237-239-16-17 dated 10.08.2016 passed by the Commissioner (Appeals), CE & ST, Chandigarh-II]

**Commissioner of Central Excise andAppellant
Service Tax, Jammu & Kashmir**

OB 32, Rail Head Complex,
Jammu, Jammu & Kashmir 180012

VERSUS

Mengi Hi-Tech Pvt Ltd

.....Respondent

Lane No. 5, SIDCO Industrial Complex,
Bari Brahmana, Jammu, J&K 181133

APPEARANCE:

Shri Yashpal Singh, Authorized Representative for the Appellant

None for the Respondent

CORAM: HON'BLE Mr. S. S. GARG, MEMBER (JUDICIAL)

HON'BLE Mr. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 60038/2025

DATE OF HEARING: 08.01.2025

DATE OF DECISION: 08.01.2025

S. S. GARG:

The Revenue has filed the miscellaneous application seeking withdrawal of the present appeal on the ground that the amount involved in the present appeal is less than the monetary limit as per

the instructions issued by the CBIC under F.No. CBIC-160390/20/2024-JC-CBEC dated 06.08.2024.

2. In view of this, the appeal is dismissed as withdrawn under Litigation Policy without going into the merits of the case. Miscellaneous application also stands disposed of accordingly.

(Dictated and pronounced in the open court)

(S. S. GARG)
MEMBER (JUDICIAL)

(P. ANJANI KUMAR)
MEMBER (TECHNICAL)